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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010446252026

+ **W.P.(CRL) 2913/2026**

SMT. MEENA DEVI AND ANR

.....Petitioners

Through: Mr.O.P. Agrawal, Mr.M.A. Khan and
Mr.Aashish Pratap Singh, Advocates.

versus

THE STATE (GOVT. OF NCT OF DELHI) AND ORS

.....Respondents

Through: Mr. Anand V. Khatri, ASC for State
with Insp. Manish Kumar, PS Narela,
Delhi.
Mr.V.P. Rana and Mr. Roopanshu
Malik, Advocates for R-7.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

ORDER

% **18.09.2026**

CRL.M.A. 29130/2026 (for exemption)

1. Exemption allowed, subject to all just exceptions.
2. The application stands disposed of.

W.P.(CRL) 2913/2026

1. The petitioner is aggrieved by inaction on the part of the police authorities in not taking action on his complaint alleging serious fraud and forgery in order to grab property bearing Khasra no. 307, admeasuring 175 sq. yards, situated in the extended Lal Dora of Village Khera Khurd, Delhi, which is contended to be belonging to the petitioners.



2. Detailed submissions seem to have been made by the petitioners in their complaint dated 07.09.2026, made to the Commissioner of Police, Delhi Police Headquarters. Importantly, learned counsel for the petitioner during the course of arguments has also drawn the attention of the Court to the order dated 19.11.2024 stated to have been passed in RSA 101/2024 pending before this Court.

3. The actual order passed by the Court on 19.11.2024 in RSA 101/2024 is extracted as under:

- “1. Learned counsel appearing on behalf of the respondents prays for some time to seek instructions, as she has been recently engaged in this matter.*
- 2. Acceding to the same, list on 14.01.2025.*
- 3. In the meantime, the trial court record be requisitioned and made available to the Court on the next date of hearing.”*

4. The fabricated order as produced before the Court purporting to be passed on 19.11.2024 in RSA 101/2024 is extracted as under:-

- “1. Learned counsel appearing on behalf of the respondents prays for some time to seek instructions, as she has been recently engaged in this matter.*
- 2. Acceding to the same, list on 14.01.2025.*
- 3. In the meantime, the trial court record be requisitioned and made available to the Court on the next date of hearing.*
- 4. Interim stay granted.”*

5. A bare perusal of the above would reveal that some unknown person seems to have fabricated the order passed by this Court and added para. 4 containing the words “*interim stay granted*”. The said aspect requires to be investigated and appropriate action has to be taken.

6. In view thereof, liberty is granted to the petitioner to approach the Registrar General of this Court by way of a detailed representation and to also enclose copy of both the orders. If the said complaint is filed before the



Registrar General let the same be taken to its logical conclusion.

7. Besides the aforesaid liberty, further liberty is granted to the petitioner to file a detailed representation to the Commissioner of Police. In turn, the Commissioner of Police is directed to inquire into all the aspects and to take appropriate action in accordance with law within a period of two months from the date of receipt of the representation to be filed by the petitioner.

8. With these observations and liberty, at this stage, the petition stands disposed of.

9. All rights and contentions of the parties are left open.

PURUSHAINdra KUMAR KAURAV, J

SEPTEMBER 18, 2026

Nc/Rao